

The shifting of the registered offices was permitted till February 1, 1975, the date on which the Companies (Amendment) Act, 1974, came into force, by the High Court and thereafter by the Company Law Board. The permission is accorded for the reasons enumerated in Section 17(1) of the Companies Act, 1956.

#### Statement

*Names of the companies that were reported to have shifted their registered offices from West Bengal to other States during 1973-74, 1974-75 and 1975-76.*

#### 1973-74

1. Hapjan Purbat Tea Co. Ltd.
2. Binani Printers Pvt. Ltd.
3. Namburnadi Tea Co. Ltd.
4. Gayson Engineering Works Pvt. Ltd.
5. Olympia Tools Pvt. Ltd.
6. United Province Tannery Co. Pvt. Ltd.
7. Aarkay Wire Industries Pvt. Ltd.
8. Metal Distributors Ltd.
9. Jay Engineering Works Ltd.

#### 1974-75 10.

- Jalan & Sons Pvt. Ltd.
11. Mehta Cotton Mills Pvt. Ltd.
  12. Mehta Investments Pvt. Ltd.
  13. Peter Engg. Co. Pvt. Ltd.
  14. Rajgarh Investment Co. Pvt. Ltd.
  15. Shree Mahavir Ispat Ltd.
  16. Suraiya Brothers Pvt. Ltd.
  17. Swadeshi Mining & Manufacturing Co. Ltd.

#### 1975-76

18. Bhattar Solvent Extraction Udyog Ltd.
19. Vidyut Metallies Pvt. Ltd.
20. Industrial Gases i(Bihar) Ltd.
21. Indo Swing Pvt. Ltd.
22. Kanoria Udyog Ltd.
23. Archaaa Investment Pvt. Ltd.
24. Burmah-Shell Properties Pvt. Ltd.
25. Deccan Steel & Alloys Corpn. Ltd.
26. Metal Tray Manufacturing Calcutta Pvt. Ltd.
27. Madhu Auto Parts & Services Pvt. Ltd.
28. Shashi Properties & Industries Ltd.
29. Kanoria Udyog Ltd.
30. Hindustan Gum & Chemicals Ltd.

#### Sole Selling Agency System

608. SHRI KALYAN ROY :  
SHRI N. H. KUMBHARE :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) what progress has so far been made to impose ban on the sole selling agency system resorted to by various companies;

(b) whether in 24 cases approvals for sole selling agency system were recently issued by the Company Law Board;

(c) if so, what are the details thereof including the names of the companies and the reasons therefor; and

(d) whether approvals have been given in fifty more cases, if so, what are the details thereof including the names of the companies ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) The Company

Law Board issued notifications under sub-section (1) of Section 294AA of the Companies Act, 1956 prohibiting the future appointment of sole selling agents in the following four industries :—

- (1) Sugar
- (2) Vanaspati
- (3) Cement and
- (4) Paper.

The Company Law Board will consider the desirability of issuing similar notification if in any particular industry the conditions stipulated in sub-section (1) of section 294AA of the Companies Act, 1956 are satisfied.

(b) to (d) The information is being collected and will be laid on the Table of the House.

#### **PAPERS LAID ON THE TABLE**

##### **The Official languages (Use for Official Purposes of the Union) Rules, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : Sir, I beg to lay on the Table, under sub-section (2) of section 8 of the Official Languages Act, 1963, a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 1052, dated the 17th July, 1976, publishing the Official Languages (Use for Official Purposes of the Union) Rules, 1976. [Placed in library. *See* No. LT-11117/76].

##### **Annual Report and Account (from 13th January, 1975 to the 31st March, 1975) of the Oil Industry Development Board, New Delhi and other related papers**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI) : Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974:

(i) First Annual Report and Accounts of the Oil Industry Development Board, New Delhi, for the period from the 13th January, 1975 to the 31st March, 1975, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Board. [Placed in Library. *See* No. No. LT-11188/76! for (i) and (ii)]

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above. [Placed in Library. *See* No. LT-11188/76].

#### **The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BbDA-BRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 1181, dated the 7th August, 1976, publishing the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976. [Placed in Library'. *See* No. LT-11189/ 76]

SHRI BHUPESH GUPTA (West Bengal) : The other day I referred . . .

MR. CHAIRMAN : Let the statements be made. You can speak afterwards.